

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 239/MP/2023

Subject : Petition under Section 11(2), 79(1)(b) read with Section 79(1)(f) and Section 79(1)(k) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 26.02.2014 with regard to compensation for the adverse financial impact suffered on account of the directions issued under Section 11(1) of the Act.

Petitioner : KSK Mahanadi Power Company Limited

Respondents : Purvanchal Vidyut Vitran Nigam Limited and 4 others

Date of Hearing : **19.1.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Pravas Kumar Singh, Member

Parties Present : Shri Anand K. Ganesan, Advocate, KSKMPCL
Ms. Aishwarya Subramani, Advocate, KSKMPCL
Ms. Harsha V. Rao, Advocate, KSKMPCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present petition has been filed for seeking compensation for adverse financial impact suffered by the Petitioner due to compliance with the directions issued by the Ministry of Power under Section 11 of the Electricity Act, 2003.

2. The Commission, after hearing the learned counsel for the Petitioner, directed as under:
 - (a) Admit and Issue notice.
 - (b) The Respondents shall file their replies on or before **25.3.2024** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **16.4.2024**.
3. The Petition shall be listed for hearing on **26.4.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

